

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO. 180/00125/2018**

Wednesday, this the 20<sup>th</sup> day of June, 2018

**CORAM**

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER  
HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

V.P.Mohan, S/o Kelappan, aged 54 years,  
residing at Valiyaparambath House,  
Mokery P.O., Panoor, Kannur District,  
working as GDSBPM,  
Vilakkottur P.O., Vazhithoovakunnu,  
Thalassery Division,  
Koothuparambu Sub Division,  
Kuthuparamba,  
Kannur District – 670 004.

... **Applicant**

**[By Advocate Ms.M.A.Jinsamol]**

V.

1. Union of India,  
represented by the Secretary to Department of Posts,  
New Delhi 110 001.
2. The Director of Postal Services,  
Office of the Post Master General,  
Northern Region,  
Kerala Circle, Kozhikkode 673 011.
3. The Superintendent of Post Offices,  
Thalassery Division,  
Thalassery 670 102.
4. The Sub Divisional Inspector,  
Inspector of Posts,  
Kuthuparamba Sub Division,  
Kuthuparamba 670 643.

... **Respondents**

**(By Advocate Mr.C.P.Ravikumar, ACGSC)**

This application having been finally heard on 20.6.2018, the Tribunal on the same day delivered the following in the open court.

**O R D E R (ORAL)**

**Per: Mr. U. Sarathchandran, Judicial Member :**

Mrs. Sreekala T. Advocate representing Ms. Jisamol, learned counsel for the applicant submitted that the relief sought in the O.A. has been granted by the respondents. Therefore, the O.A. can be closed.

2. By recording the above submission of the learned counsel for the applicant, the O.A. is closed.
3. Mr. C.P. Ravikumar, learned ACGSC present.
2. No order as to costs.

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)  
JUDICIAL MEMBER**

**sj\*/**

**List of Annexures**

Annexure A-1 - True copy of appointment letter No.B3/295 dated 25.06.1992 issued by the 3<sup>rd</sup> respondent.

Annexure A-2 - True copy of the memo No. GL-3 dated 20.11.2015 issued by the 4<sup>th</sup> respondent.

Annexure A-3 - True copy of the Order No.F.1/6/1/2015 dated 26.11.2015 issued by the 3<sup>rd</sup> respondent.

Annexure A-4 - True copy of the representation dated 25.02.2016 submitted by the applicant before the 3<sup>rd</sup> respondent.

Annexure A-4 (a) - A true copy of English translation of A4.

Annexure A-5 - True copy of letter No.F1/6/1/2015 dated 29.03.2016 issued by the 3<sup>rd</sup> respondent.

Annexure A-6 - True copy of the appeal dated 10.12.2016 submitted before the 2<sup>nd</sup> respondent.

Annexure A-7 - True copy of charge memo dated 31.03.2017 issued by the 3<sup>rd</sup> respondent.

Annexure A-8 - True copy of representation dated 06.07.2017 submitted by the applicant before the 3<sup>rd</sup> respondent.

Annexure A-9 - True copy of letter No.F1/6/1/15 dated 08.11.2017 issued by the 3<sup>rd</sup> respondent.

Annexure A-10 - True copy of the order in O.A. No. 180/000418/2015 dated 18.05.2016 of this Hon'ble Tribunal.

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